

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V.S.Verma, Member**

Petition No. 79/2009

In the matter of

Miscellaneous application for extension of time for the filing the fresh petition for approval of final transmission tariff pertaining to Petition No. 103/2008, 106/2008, 112/2008, 118/2008, 122/2008, 123/2008, 149/2008, 150/2008 and 151/2008 for the period from respective date of commercial operation to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited

..Petitioner

Vs

Karnataka Power Transmission Corporation Ltd., Bangalore & Others.. **Respondents**

Following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M.Mondal, PGCIL
3. Shri R.Prasad, PGCIL
4. Shri Harmeet Singh, PGCIL
5. Ms. Sangeeta Edwards, PGCIL

**ORDER
(DATE OF HEARING: 14.5.2009)**

Through this application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 31.10.2009 for filing fresh petitions for approval of final transmission charges for the assets covered under Petitions Nos. 103/2008, 106/2008, 112/2008, 118/2008, 122/2008, 123/2008, 149/2008, 150/2008 and 151/2008.

2. While approving the provisional transmission charges in above cases, the petitioner was directed to file fresh petitions for approval of final tariff, by 30.4.2009 or 30.6.2009.

3. The petitioner has submitted that the final transmission charges is to be approved based on the actual expenditure up to the date of commercial operation. The date of commercial operation of assets in question was between 1.5.2008 to 1.8.2008. The petitioner has further submitted that the audit for the financial year 2008-09 shall be completed in the month of August 2009 and the actual expenditure and auditor's certificate thereof based on audited accounts up to 31.3.2009 shall be available in the month of September 2009. Accordingly, the petitioner seeks time to file the petitions for approval of final tariff by 31.10.2009.

4. Heard Shri U.K. Tyagi along with Shri M. M. Mondal for the petitioner.

5. It has been clarified that the statutory audit will be completed by 30.6.2009. However, completion of audit by C&AG takes some more time. The petitions can be filed based on statutory audit. If necessary, the petitioner may get special audit of the transmission assets covered in the above-noted petitions for the purpose of filing the petitions. Therefore, we consider that on the basis of the capital cost considered by the statutory auditors or special audit, the petitioner may file petitions for approval of final tariff latest by 31. 7. 2009. In case there is any variation between the capital cost claimed in the petitions and the final capital cost after audit by C&AG, the petitioner shall be at liberty to seek revision of tariff.

6. With the above application stands disposed of.

Sd/-	sd/-	sd/-	sd/-
(V.S.VERMA)	(S.JAYARAMAN)	(R.KRISHNAMOORTHY)	(DR. PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON

New Delhi dated the 15th May 2009